

THE ASSAM IRRIGATION (AMENDMENT) BILL, 2022

A BILL

further to amend the Assam Irrigation Act, 1983.

Preamble

Whereas it is expedient to amend the Assam Irrigation Act, 1989, hereinafter referred as the principal Act, in the manner hereinafter appearing;

Assam Act
No. VIII
of 1989

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Irrigation (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 69

2. In the principal Act, in section 69,-
 - (i) sub-section (1), (3), (5), (6), (7) and (9) shall be deleted and thereafter sub-section (2), (4), (8), (10) and (11) shall be renumbered as sub-section (1), (2), (3), (4) and (5) respectively;
 - (ii) for the existing sub-section (11), the following shall be substituted, namely:-
 - “(5) grows or allows to grow any crop in contravention of a notification under section 36;
 - (6) or contravenes any of the provisions of the Act or of any rules made thereunder;

shall be liable for punishment with fine of at least rupees 3000/- (three thousand) which may extend upto rupees 20,000/- (twenty thousand):

Provided that for second or subsequent offence under sub-section (1) to (6), fine shall be not less than rupees 5,000/- (five thousand):

Provided further that in case of a continuing offence a daily fine not exceeding rupees 2,000 (two thousand) during the period of continuance of the offence shall also be imposed.”.

Des
VETTED BY
LEGISLATIVE DEPARTMENT
ON 13.12.2022